

जमता रहती है, बिजली के इंजीनियर स्ट्राइक करने जा रहे हैं। यह एक बड़ा भयंकर प्रश्न है।

अध्यक्ष महोदय : मंत्री के साथ इंजीनियरों का क्या ताल्लुक है ?

श्री कृष्ण चन्द्र पाण्डे : वहां पर इस समय राष्ट्रपति शासन है इस लिए यह संभव ही उनके लिए किम्बेदार है।

MR. SPEAKER: Order, order. There is no point of order.

SHRI S. M. BANERJEE: He has assigned us a certain responsibility. But he does not assure us that there will be no victimisation. Let him give this assurance.

SHRI ATAL BIHARI VAJPAYEE: That is very important. How can we advise the nurses to go back to the hospitals if they are not assured that there will be no victimisation?

SHRI R. K. KHADILKAR: If they are prepared to resume work immediately and start serving the patients, I will consider it sympathetically.

SHRI ATAL BIHARI VAJPAYEE: Consider?

MR. SPEAKER: He is a noble man. We hope he will not victimise them.

श्री अटल बिहारी वाजपेयी : उन्हें कबल डाक्टरों की तकलीफों का पना है, नर्सों की तकलीफों का पना नहीं है। मिसेज खाडिलकर एक डाक्टर हैं।

अध्यक्ष महोदय : मुझे पता है आपका कितना इन्टेंस ह नर्सों में।

12.35 hrs.

BUSINESS OF THE HOUSE—contd.

THE MINISTER OF PARLIAMEN- TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Most of the hon. Mem- bers referred only to one point which has been elaborately dealt with by my colleague. Regarding the reports

of the University Grants Commission and the Union Public Service Com- mission, I think official motions have been admitted. It is only a question of finding time. All the other points will be duly conveyed to the Minis- ters concerned.

श्री अटल बिहारी वाजपेयी (स्वाधियर): मुझे एक बात कहनी है कि इंडियन कॉमिल ग्रान्ट एग्जीक्यूटिव रिसर्च के लिए गजेन्द्रगडकर कमेटी बनी थी तो उनकी रिपोर्ट मेंबर को मिलनी है या नहीं ?

अध्यक्ष महोदय : क्या मारी बातें अभी कही है।

श्री अटल बिहारी वाजपेयी : वह रिपोर्ट कहा गई ?

अध्यक्ष महोदय : पता कर्का कहाँ गई ?

श्री अटल बिहारी वाजपेयी : पब्लिकेशन काउन्टर पर रिपोर्ट नहीं है। मेंबर को अभी तक नहीं दी गई है।

अध्यक्ष महोदय : प्राप एन्ड्रट मत कीजिए। I will see to it.

13.37 hrs.

TAXATION LAWS (AMENDMENT) BILL

APPOINTMENT OF MEMBER TO SELECT COMMITTEE

SHRI N. K. P. SALVE (Betul): I beg to move:

"That this House do appoint Shri S. M. Banerjee to the Select Com- mittee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Pro- fits) Surtax Act, 1964, in the vacancy caused by the death of Shri K. Baladhandayutham."

SHRI PILOO MODY (Godhra): I certainly object to this. He never pays any income-tax or wealth-tax and certainly not any gift-tax.

MR. SPEAKER: Has he anything to say?

SHRI S. M. BANERJEE: I can only say that as a member of the Committee I will not amass any income.

MR. SPEAKER: The question is:

"That this House do appoint Shri S. M. Banerjee to the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, in the vacancy caused by the death of Shri K. Baladhandayutham."

The motion was adopted.

13.38 hrs.

APPROPRIATION (NO. 3) BILL*,
1973

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services for the financial year 1973-74.

13 39 hrs.

[MR DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services for the financial year 1973-74."

The motion was adopted.

SHRIMATI SUSHILA ROHATGI: I introduce† the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from an out of the Consolidated Fund of India for the services of the financial year 1973-74, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We will now take up clause by clause consideration.

The question is:

"That clause 2, 3, the Schedule, clause 1, the Enacting Formula and the title stand part of the Bill".

The motion was adopted.

Clause 2, 3, the Schedule clause 1, the Enacting Formula and the title were added to the Bill.

SHRIMATI SUSHILA ROHATGI: I beg to move:

"That the Bill be passed"

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

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†introduced/Moved with the recommendation of the President.